

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

C.P. (IB)/893(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **J.C. FLOWERS ASSET**
RECONSTRUCTION PRIVATE LIMITED
V/s JMJ BEACH RESORTS PRIVATE
LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) None present for the Financial Creditor, when the matter is called out. Ms. Somya, Ld. Counsel for the Corporate Debtor is present.
- 2) Record reveals that on the earlier date also, Ld. Counsel for the Financial Creditor was present, however, he has not marked his appearance on that date. In that view of the matter, this Bench directs the Counsel for the Petitioner to remain present in the Court on the next date of hearing and advance their submissions, failing which, this Bench shall proceed further in the matter on the next date of hearing thereby dismissing the present Company Petition, for want of prosecution.

- 3) Stand over to 07.08.2024, for further consideration and hearing. However, later on, in the midst of another matter, Counsel for the Petitioner appeared and submits that he was pre-occupied in the matter before the Co-ordinate Bench of this Tribunal, thus, further submits that his presence be considered. The presence of Mr. Mayank Samuel, Ld. Counsel for the Financial Creditor is taken into consideration.
- 4) Parties shall be at liberty to complete and exchange the pleadings so that the matter can be taken up on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare